

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**FRIDAY, THE TWENTY SECOND DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE

ARBITRATION APPLICATION NO: 217 OF 2024

Between:

ZL Technologies India Private Limited, A private limited company Registered under the Companies Act, 2013 Presently Having its registered office at Plot No. 30A, Sy. No. 83/1, 14th Floor, My home Twitza, APIIC Hyderabad knowledge city of Raidurgh (Panmaqtha) village, Gachibowli, K.V. Rangareddy, Seri Lingampally, Telangana, India, 500032.

Through its authorised signatory Ms. Geeta Rani Chandana, Age- 44 Years, Occ: Authorized Representative of the Applicant Company, Plot No. 30A, Sy. No. 83/1, 14th Floor, My home Twitza, APIIC Hyderabad knowledge city of Raidurgh (Panmaqtha) village, Gachibowli, K. V. Rangareddy, Seri Lingampally, Telangana, India, 500032.

...APPLICANT

AND

Tablespace Technologies Private Limited, A private limited company, Registered under the Companies Act, 2013 Having registered office at 46, Level 5, Prestige Trade Tower, Palace Road, High Ground, Sampangi Nagar, Bengaluru- 560001. Rep by its Authorized person.

...RESPONDENT

Arbitration Application under Section II(4) & (6) of the Arbitration and Conciliation Act, 1996 Read with Scheme for Appointment of Arbitrators, 1996 praying that for the reasons stated in the accompanying affidavit, this Hon'ble Court may be pleased to Appoint a Sole Arbitrator in terms of the Arbitration Clause No. 5 contained in the Sub-Lease Agreement dated 30 January 2023, to adjudicate claims and resolve the disputes between the parties under the Sub-Lease Agreement;

**Counsel for the Petitioner: SRI MANIDEEP MADHAVARAPU for
SRI. A RAJASHEKAR REDDY**

**Counsel for the Respondent: SRI R.N.HEMENDRANATH REDDY, Senior
Counsel for LINK LEGAL ADVOCATES**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

ARBITRATION APPLICATION NO.217 of 2024

ORDER.

Mr. Manideep Madhavarapu, learned counsel represents Mr. A.Rajashekar Reddy, learned counsel for the applicant.

Mr. R.N.Hemendranath Reddy, learned Senior Counsel appears for Link Legal Advocates for the respondent.

2. This application is filed under Section 11(6) of the Arbitration and Conciliation Act, 1996. The applicant seeks appointment of an arbitrator to resolve the dispute between the parties.

3. The parties have entered into a Sub-Lease Agreement dated 30.01.2023. Clause 5 thereof contains an arbitration clause and the same is extracted below for the facility of reference:

“i. Any dispute or difference between the PARTIES with regard to this AGREEMENT and

all connected and related matters whatsoever shall be discussed and settled amicably.

ii. If a dispute arises out of or in connection with this Agreement or the performance, validity or enforceability of it ("Dispute") then, either Party shall give to the other written notice of the Dispute, setting out its nature and full particulars ("Dispute Notice") together with relevant supporting documents. On service of the Dispute Notice, the Parties shall attempt in good faith to resolve the Dispute. If the parties are for any reason unable to resolve the Dispute within 30 (thirty) days of service of the Dispute Notice, the Dispute shall be submitted to the Sole Arbitrator to be jointly appointed by the Parties as per the rules of the International Arbitration and Mediation Centre (IA&MC) at Hyderabad, under the Arbitration and Conciliation Act, 1996. The place, seat and venue of arbitration shall be at Hyderabad and the language of arbitration shall be in English.

iii. This Agreement and the rights and obligations of the Parties arising out of this Agreement shall be construed and enforced in accordance with the laws of India and subject to Clauses 5(i) and 5(ii)

above, courts in Hyderabad shall have the exclusive jurisdiction with respect to any disputes arising under this Agreement.”

4. A dispute has arisen between the parties. The applicant invoked the arbitration clause and sent a legal notice dated 12.06.2024 to the respondent and the respondent took the notice and sent a reply on 27.06.2024. The applicant sent rejoinder notice on 26.07.2024. Thereafter, this application has been filed.

5. The dispute that has arisen between the parties needs to be resolved in the manner agreed to by the parties under the Sub-Lease Agreement dated 30.01.2023.

6. Therefore, Mr. K.Ajitha Simha Rao, former District Judge (resident of Plot No.30, Gunja Sreenivas Colony, Opp. Vaishnavi Enclave, Pet Bahseerabad, Hyderabad-14 or Flat No.201, V.R.Mansion Sreeni Enclave, 4th Gate H.T.Lane, Pet Basheerabad, Huyderabad-14, Phone No.9440128299) is

appointed as sole arbitrator to adjudicate the dispute between the parties.

7. The parties undertake to appear before the sole arbitrator on 07.12.2024 at 11:00 a.m., along with a copy of this order.

8. Thereupon, the sole arbitrator shall proceed with the arbitral proceedings in accordance with law.

9. Accordingly, the Arbitration Application is disposed of.

No costs.

Sd/- M. VIJAYA BHASKER
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. Mr. K. Ajitha Simha Rao, former District Judge (resident of Plot No.30, Gunja Sreenivas Colony, Opp. Vaishnavi Enclave, Pet Basheerabad, Hyderabad-14 or Flat No.201, V.R.Mansion Sreeni Enclave, 4th Gate H.T.Lane, Pet Basheerabad, Huyderabad-14, Phone No.9440128299)
(By Special Messenger along with a Copy Affidavit and Material Papers)
2. One CC to SRI. A RAJASHEKAR REDDY, Advocate [OPUC]
3. One CC to M/s LINK LEGAL ADVOCATES, Advocate [OPUC]
4. **Two CD Copies**

Pr/gh



